

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

C.P. (IB)/56(CH)2024

IN THE MATTER OF
IDBI Bank Limited

...Petitioner-Financial Creditor

Versus

International Fresh Farm Products India Limited ...Respondent Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 01.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Pulkit Goyal, Advocate

For the Respondent : Ms. Jasneet Kaur, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the Petitioner-Financial Creditor as well as Ld. counsel for the Respondent-Corporate Debtor. Ld. counsel for the Respondent-Corporate Debtor has prayed for grant of further time for filing the reply. One week time is granted subject to the cost of Rs.25,000/- to be paid in favour of the 'Prime Ministers' National Relief Fund'. Thereafter, 3 days' time is granted for filing the rejoinder. Let this matter be posted on 05.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)